

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 19/AM13
SCHEDULED TO BE HELD ON 08.08.2012
(HELD ON 07.08.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 19/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 08.08.2012 (held on 07.08.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 18/AM13 held on 01.08.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-106	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00834/AM06/DES-VII	Status: Approved
NC No.: 19/AM13 Dated: 07.08.2012	Adv. Lic. No. 0710040790 dated 07.10.2005	RLA F. No. 07/24/040/00507/AM06	

Request: Representation for relaxation of conditions under para 2.5 of FTP 2004-2009.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/241/2005-PC.II dated 02.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP FIBC BAGS	1 kg	1. Relevant PP Fabric (UV Stabilised)	1.02 kg / kg content in the export product
		2. PPMF Yarn (Polypropylene Yarn for Stitching)	1.05 kg/kg content in the export product
Note: However, since licence has already been expired, above stated amendments are approved only for regularization purpose. No further export / import is allowed against this licence.			

Case No. A-107	R. M. EXPORTS	HQ F. No. 01/87/050/00462/AM12/DES-VII	Status: Deferred
NC No.: 19/AM13 Dated: 07.08.2012	Adv. Lic. No. 3010083945 dated 27.02.2012	RLA F. No. 30/24/040/00072/AM12	

Request: Amendment in the description of Import Item No. 1.

Decision: A copy of representation of firm has been forwarded to DIPP on 07.08.2012. Comments of DIPP are awaited.

Deferred for two weeks.

ONLINE CASES

1	Case No.: 23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:29.08.2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 30.05.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 11.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.: 8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:22.08.2012
	Decision: Representative of D/o C&PC requested to furnish a copy of all the 4.7 application of the firm. Hence, it was decided to again forward a copy of 4.7 application in respect of all the cases of firm.			

	Case No.: 16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276	Defer Date:22.08.2012

3		29.11.2011	
Decision: A D/L No. 46011/24/2012-PC.II dated 29.06.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:22.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

Case No.:10/41/87-ALC1/2011		Party Name:SHOBIKAA IMPEX,		Meet No/Date:19/87-ALC1/2012 07.08.2012		Status: Approved		
HQ File :01/87/050/00319/AM12/		RLA File :32/24/040/00045/AM12/		Lic.No/Date:3210051496 14.12.2011		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39269099	63/0- LLIN HDPE MOSQUITO BEDNETS.	678129.000	K.G	163950843.00	3168132.20 US Dollars		
				Total	163,950,843.00	3,168,132.20		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HDPE GRANULES.	718880.000	K.G	64,699,200.00	1,230,022.84 US Dollars	0.00	Value & Qty

2	38089910	ALPHACYPERMETHRIN TECHNICAL.	4650.000	K.G	5,696,250.00	108,293.73 US Dollars	0.00	Value & Qty
3	39011010	LLDPE GRANULES.	26480.000	K.G	2,542,080.00	48,328.52 US Dollars	0.00	Value & Qty
				Total	72,937,530.00	1,386,645.09		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLIN HDPE Mosquito Bed Nets	1 kg	1. HDPE Granules	1.0601 kg
		2. Alphacypermethrin technical	0.0068 kg
		3. LLDPE Granules	0.0391 kg

6	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:29.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:14/43/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
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7	HQ File :01/87/050/00342/AM12/	RLA File :04/24/040/00261/AM12/	Lic.No/Date:0410132364 30.12.2011	Defer Date:22.08.2012
Decision: Representative of D/o C&PC requested to furnish a copy of all the 4.7 application of the firm. Hence, it was decided to again forward a copy of 4.7 application in respect of all the cases of firm.				

8	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:29.08.2012
Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

9	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997 20.01.2012	Defer Date:22.08.2012
Decision: Representative of D/o C&PC requested to furnish a copy of all the 4.7 application of the firm. Hence, it was decided to again forward a copy of 4.7 application in respect of all the cases of firm.				

	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Approved
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39209420	63/0- PRE PREGS (RESIN IMPREGNATED COTTON FABRIC) PRE PREGS	200000.000	K.G	28243800.00	627640.00 US Dollars
				Total	28,243,800.00	627,640.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27076000	PHENOL PURITY-90-100%	123400.000	K.G	9,995,400.00	222,120.00 US Dollars	0.00	Value & Qty
2	29051100	METHANOL PURITY-90-100%	66600.000	K.G	1,498,500.00	33,300.00 US Dollars	0.00	Value & Qty
				Total	11,493,900.00	255,420.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/33/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Pre-pegs (Resin impregnated Cotton Fabric)	1 kg	1. Phenol	0.617 kg
		2. Methanol	0.333 kg

Case No.:3/48/87-ALC1/2011

Party Name: COSMO FILMS LTD

Meet No/Date: 19/87-ALC1/2012
07.08.2012

Status: Deferred

11	HQ File :01/87/050/00402/AM12/	RLA File :03/94/040/00898/AM12/	Lic.No/Date:0310678957 27.01.2012	Defer Date:22.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.05.2012. This was followed by a reminder D/o C&PC on 31.07.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.			

12	Case No.:5/48/87-ALC1/2011	Party Name:BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00404/AM12/	RLA File :07/24/040/00438/AM12/	Lic.No/Date:0710086023 06.02.2012	Defer Date:22.08.2012
	Decision: Representative of DIPP informed that they have directly received the reply from firm. Comments awaited from DPP.			

13	Case No.:27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:9/5/87-ALC1/2012	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date:29.08.2012

14	Decision: A D/L No. 46011/39/2009-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.
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15	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:29.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

	Case No.:1/51/87-ALC1/2011		Party Name:NARENDRA PLASTIC PVT LTD.,		Meet No/Date:19/87-ALC1/2012 07.08.2012		Status: Approved																												
	HQ File :01/87/050/00446/AM12/		RLA File :03/95/040/00998/AM12/		Lic.No/Date:0310685108 06.03.2012		Defer Date:																												
	Application: Request is for adhoc norms for following:																																		
<table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="3">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39232100</td><td>63/0- PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE</td><td>2000.000</td><td>M.T</td><td>181300000.00</td><td colspan="3">3700000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>181,300,000.00</td><td colspan="3">3,700,000.00</td></tr></table>									Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)			1	39232100	63/0- PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	2000.000	M.T	181300000.00	3700000.00 US Dollars							Total	181,300,000.00	3,700,000.00		
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																													
1	39232100	63/0- PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	2000.000	M.T	181300000.00	3700000.00 US Dollars																													
				Total	181,300,000.00	3,700,000.00																													
<table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>									Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																											

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1	39012000	HDPE GRANULES	2300.000	M.T	97,749,659.00	1,994,891.00 US Dollars	0.00	Value & Qty
2	32151140	PRINTING INK	105.000	M.T	10,290,000.00	210,000.00 US Dollars	0.00	Value & Qty
3	27072000	TOLUENE	551.250	M.T	49,612,500.00	1,012,500.00 US Dollars	0.00	Value & Qty
				Total	157,652,159.00	3,217,391.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	1 kg	1. HDPE RESIN / GRANULES	1.10 kg
		2. PRINTING INK	0.05 kg
		3. TOLUENE	0.25 kg

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Case No.: 7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:29.08.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

Case No.: 10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939	Defer Date:29.08.2012

- 18 **Decision:** A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

19	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:29.08.2012
Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

20	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:22.08.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012 and again on 13.07.2012. Comments of D/o C&PC are awaited.				

21	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

22	Case No.:15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/26/2010-PC.II dated 26.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/26/2010-PC.II dated 26.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:14/4/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
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24	HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

25	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:22.08.2012
	Decision: A D/L was issued to firm by DGFT (as per information called for by DIPP) on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

26	Case No.:7/8/87-ALC1/2012	Party Name:SUPER FLOORINGS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00068/AM13/	RLA File :05/24/040/00030/AM13/	Lic.No/Date:0510323112 25.04.2012	Defer Date:22.08.2012
	Decision: A D/L was issued to firm by DGFT (as per information called for by DIPP) on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:2/13/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Approved
	HQ File :01/87/050/00105/AM13/	RLA File :07/24/040/00036/AM13/	Lic.No/Date:0710088012 02.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39042210	63/0- PVC COMPOUND	25000.000	K.G	1595475.00	31500.00 US Dollars
				Total	1,595,475.00	31,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	10849.000	K.G	653,689.00	12,693.00 US Dollars	0.00	Qty
2	28365000	CALCIUM CARBONATE	7594.000	K.G	77,437.00	1,504.00 US Dollars	0.00	Qty
3	29173920	DOP	5641.000	K.G	592,340.00	11,502.00 US Dollars	0.00	Qty
				Total	1,323,466.00	25,699.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/18/2007-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound	1 kg	1. PVC Resin	0.43396 kg
		2. Calcium Carbonate	0.30376 kg
		3. Di Octyl Phthalate (DOP)	0.22564 kg

Case No.:10/10/87-ALC1/2012

Party Name:DISEASE CONTROL
TECHNOLOGIES PRIVATE LIMITED,

Meet No/Date:19/87-ALC1/2012
07.08.2012

Status: Deferred

28	HQ File :01/87/050/00086/AM13/	RLA File :32/24/040/00003/AM13/	Lic.No/Date:3210054285 03.05.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:1/13/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Approved					
HQ File :01/87/050/00104/AM13/	RLA File :03/94/040/00010/AM13/	Lic.No/Date:0310693317 03.05.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39019090	63/0- POLYETHYLENE COMPOUND - SEMICONDUCTING COMPOUND - THERMOPLASTIC	100.000	M.T	12086356.00	238625.00 US Dollars		
				Total	12,086,356.00	238,625.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011090	Low Density Polyethylene (LDPE)	38.000	M.T	2,935,500.00	57,000.00 US Dollars	0.00	Value & Qty
2	39019090	Ethylene Alpha Olefin Copolymer (Tafmer DF270) or Polyolefin Elastomer	35.000	M.T	3,244,500.00	63,000.00 US Dollars	0.00	Value & Qty
						66.500.00 US		

3	28030010	Carbon Black	35.000	M.T	3,424,750.00	21,000.00 US Dollars	0.00	Value & Qty
4	29309099	Antioxidant	2.000	M.T	1,081,500.00	21,000.00 US Dollars	0.00	Value & Qty
				Total	10,686,250.00	207,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/64/2009-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound – Semi conducting compound – Thermo plastic	1 kg	1. LLDPE Granules	0.3628 kg
		2. Ethylene Alpha Olefin Copolymer (Tafmer DF 270) / Polyolefin Elastomer	0.3341 kg
		3. Carbon Black	0.3341 kg
		4. Antioxidant	0.0190 kg

30	Case No.:9/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00132/AM13/	RLA File :09/24/040/00620/AM12/	Lic.No/Date:0910052592 10.05.2012	Defer Date:29.08.2012
Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.				

	Case No.:10/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
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31	HQ File :01/87/050/00133/AM13/	RLA File :09/24/040/00660/AM12/	Lic.No/Date:0910052591 10.05.2012	Defer Date:29.08.2012
Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.				

32	Case No.:11/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00134/AM13/	RLA File :09/24/040/00661/AM12/	Lic.No/Date:0910052590 10.05.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

33	Case No.:12/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00135/AM13/	RLA File :09/24/040/00662/AM12/	Lic.No/Date:0910052588 10.05.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

34	Case No.:13/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00136/AM13/	RLA File :09/24/040/00667/AM12/	Lic.No/Date:0910052589 10.05.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

35	Case No.:5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date:29.08.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.

36	Case No.:6/17/87-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00129/AM13/	RLA File :08/24/040/00013/AM13/	Lic.No/Date:0810111619 14.05.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

37	Case No.:1/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00072/AM13/	RLA File :31/83/040/00261/AM12/	Lic.No/Date:3110054311 16.05.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/44/2010-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

38	Case No.:2/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00073/AM13/	RLA File :31/83/040/00010/AM13/	Lic.No/Date:3110054312 16.05.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/44/2010-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

39	Case No.:3/9/87-ALC1/2012	Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00074/AM13/	RLA File :31/83/040/00028/AM13/	Lic.No/Date:3110054336 17.05.2012	Defer Date:22.08.2012

Decision: A D/L was issued to firm by DGFT (as per information called for by DIPP) on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.

40	Case No.: 2/15/87-ALC1/2012	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00111/AM13/	RLA File :52/24/040/00006/AM13/	Lic.No/Date:5210038439 21.05.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/111/2005-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

41	Case No.: 4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:29.08.2012
	Decision: DIPP vide letter dated 07.08.2012 has sought for following information: (i) Manufacturing process of export item showing stage wise wastage of each raw material. (ii) Weight of export product indicating net content of rubber in it. (iii) Solid content of Synthetic Rubber Compounds and Natural Rubber. In view of above, the Committee decided to call for above information from firm giving 15 days time for submission of information.			

42	Case No.: 1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00106/AM13/	RLA File :04/24/040/00121/AM10/	Lic.No/Date:0410136832 29.05.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by			

reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.

43	Case No.:2/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

44	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

	Case No.:13/15/87-ALC1/2012		Party Name:RALSON INDIA LIMITED		Meet No/Date:19/87-ALC1/2012 07.08.2012		Status: Approved														
	HQ File :01/87/050/00122/AM13/		RLA File :30/24/040/00015/AM13/		Lic.No/Date:3010086423 31.05.2012		Defer Date:														
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40115090</td><td>62/0- BICYCLE TYRE(CONTAINING MIN. 35% SYNTHETIC RUBBER)</td><td>300.000</td><td>M.T</td><td>41394975.00</td><td>752636.00 US Dollars</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40115090	62/0- BICYCLE TYRE(CONTAINING MIN. 35% SYNTHETIC RUBBER)	300.000	M.T	41394975.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)															
1	40115090	62/0- BICYCLE TYRE(CONTAINING MIN. 35% SYNTHETIC RUBBER)	300.000	M.T	41394975.00	752636.00 US Dollars															

						Total	41,394,975.00	752,636.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40010000	NATURAL RUBBER	15.000	M.T	3,135,000.00	57,000.00 US Dollars	0.00	Value & Qty
2	40020000	SYNTHETIC RUBBER (SBR - 1502)	84.000	M.T	14,784,000.00	268,800.00 US Dollars	0.00	Value & Qty
3	40020000	SYNTHETIC RUBBER (PBR)	21.000	M.T	4,273,500.00	77,700.00 US Dollars	0.00	Value & Qty
4	72170000	BEAD WIRE	27.000	M.T	1,782,000.00	32,400.00 US Dollars	0.00	Value & Qty
5	38120000	RUBBER CHEMICALS (Antioxidants, Accelerators, Retarders & Peptizer (Import of antioxidants shall not exceed 0.7 kg for each 1.4 kgs of Rubber Chemicals allowed). CIF Value shall not exceed 7% of the fob value of exports	4.200	M.T	808,500.00	14,700.00 US Dollars	0.00	Value & Qty
6	28030000	CARBON BLACK	57.000	M.T	3,918,750.00	71,250.00 US Dollars	0.00	Value & Qty
		All other Misc. materials / chemicalsviz. Microcrystalline wax, paraffin wax, pigments and softners						

7	27120000	plasticizers, coupling agents activators and fillers, dip chemicals (excluding resorcinol) mould release agents, tackifiers and catalysts and syloff CIF Value shall not exceed 2% of the fob value of exports	24.000	M.T	825,880.00	15,016.00 US Dollars	0.00	Value & Qty
8	28170000	ZINC OXIDE	4.800	M.T	528,000.00	9,600.00 US Dollars	0.00	Value & Qty
9	59020000	NYLON FABRIC (840D/1)	22.500	M.T	5,940,000.00	108,000.00 US Dollars	0.00	Value & Qty
				Total	35,995,630.00	654,466.00		

Decision: According to the technical comments of DIPP dated 07.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Tyres (containing minimum 35% Synthetic Rubber)	300 MT	1. Natural Rubber	15.00 MT
		2. Synthetic Rubber (SBR – 1502)	84.00 MT
		3. Synthetic Rubber (PBR)	21.20 MT
		4. Bead Wire	27.00 MT
		5. Rubber Chemicals (Anti-oxidants, Accelerators, Retarders & Peptizers)	4.20 MT
		6. Carbon Black	57.00 MT
		7. All other Misc. Materials/Chemicals viz. Microcrystalline wax, paraffin wax, Pigments & Softeners, Sulphur, Plasticizers, coupling agents,	24.00 MT

		activators, fillers, dip chemicals (excluding resorcinol) mould release agents, Tackfiers and catalyst and syloff	
		8. Zinc Oxide	4.80 MT
		9. Nylon Fabric 840 D/I	22.50 MT
Note: 1. The CIF value of Import Item - Rubber Chemicals at S. No. 5 above should not exceed 7% of FOB value of exports. 2. The Committee taking into consideration the other similar case of the firm (Advance Licence No. 3010083372 07.02.2012) in which the firm have applied for CIF value for Import Item No. 7 – All Other Misc. Materials/Chemicals – upto 2% of FOB value of exports and hence decided that the CIF value of Import Item No. 7 – All Other Misc. Materials/Chemicals should not exceed 2% of FOB value of exports.			

46	Case No.: 8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

	Case No.: 8/15/87-ALC1/2012	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
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47	HQ File :01/87/050/00117/AM13/	RLA File :05/24/040/00038/AM13/	Lic.No/Date:0510326604 04.06.2012	Defer Date:29.08.2012
Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.				

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Case No.:14/10/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Approved					
HQ File :01/87/050/00097/AM13/	RLA File :31/83/040/00047/AM13/	Lic.No/Date:3110054625 05.06.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39269099	63/0- PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE and PART NUMBERS PISTON DISC BRAKE FOR CALIPER	14200.000	K.G	3326026.00	63656.00 US Dollars		
				Total	3,326,026.00	63,656.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39094090	PHENOLIC MOULDING COMPOUND GRADE DUREZ 29502 E / B Thermosett Plastic	16329.000	K.G	2,388,438.00	44,980.00 US Dollars	0.00	Value & Qty
				Total	2,388,438.00	44,980.00		
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/66/2008-PC.II dated								

23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Piston Bush made out of Phenolic Moulding Compound of different sizes and parts numbers	1 kg	Phenolic Moulding Compound (Durez 29502 / 30190	1.15 kg

49	Case No.: 6/15/87-ALC1/2012	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00115/AM13/	RLA File :03/94/040/00184/AM13/	Lic.No/Date:0310697630 06.06.2012	Defer Date:22.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

50	Case No.: 7/15/87-ALC1/2012	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00116/AM13/	RLA File :03/95/040/00113/AM13/	Lic.No/Date:0310697666 06.06.2012	Defer Date:29.08.2012
	Decision: A D/L No. 46011/76/2011-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.: 14/15/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
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51	HQ File :01/87/050/00123/AM13/	RLA File :03/95/040/00100/AM13/	Lic.No/Date:0310697668 06.06.2012	Defer Date:29.08.2012
Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.				

52	Case No.:4/17/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00127/AM13/	RLA File :07/24/040/00103/AM13/	Lic.No/Date:0710088807 13.06.2012	Defer Date:22.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

53	Case No.:12/15/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00121/AM13/	RLA File :08/24/040/00091/AM13/	Lic.No/Date:0810112507 14.06.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

54	Case No.:10/15/87-ALC1/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00119/AM13/	RLA File :05/24/040/00088/AM13/	Lic.No/Date:0510327573 15.06.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

	Case No.:3/15/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Approved
	HQ File :01/87/050/00112/AM13/	RLA File :02/24/040/00051/AM13/	Lic.No/Date:0210178667 19.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39019090	63/0- POLYETHYLENE COMPOUND (containing 40+/-%lldpe and 60+/-1% calcium carbonate	500.000	M.T	18900000.00	343636.00 US Dollars
				Total	18,900,000.00	343,636.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE GRANULES	200.000	M.T	14,025,000.00	255,000.00 US Dollars	0.00	Value & Qty
2	28365000	CALCIUM CARBONATE	300.000	M.T	2,392,500.00	43,500.00 US Dollars	0.00	Value & Qty
				Total	16,417,500.00	298,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/25/2010-PC.II dated 02.04.2012, following adhoc norms are **approved** with nil wastage:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (containing 40+/-1% LLDPE and 60+/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.400 kg
		2. Calcium Carbonate	0.600 kg

56		LIMITED	07.08.2012	
	HQ File :01/87/050/00120/AM13/	RLA File :05/24/040/00103/AM13/	Lic.No/Date:0510327787 19.06.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

57	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:19/87-ALC1/2012 07.08.2012	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:29.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
